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IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

No
Contempt

C.A.No. 22/92
and
M.A.No. 434/92
in
O.A. No. 341/1988
T.A. No.

DATE OF DECISION 9.3.1993.

Pawankumar Ramraj Bhagat, Petitioner

Mr. B.B.Gogia, Advocate for the Petitioner(s)

) Versus

Union of India & Ors. Respondents

Mr. Akil Kureshi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. V.Radhakrishnan, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Pawankumar Ramraj Bhagat,
Hindu, Adult, Occ:Unemployed,
Add: Shivshankar Prasad,
Technician,
Mafatia Para, Madhapar,
Near Railway Godown,
Rajkot.

..... Applicant.

(Advocate: Mr. B.B.Gogia)

Versus.

1) Shri Bhuneswar Pande,
Telecom District Manager,
Near Girnar Cinema,
Jasani Building,
Rajkot.

2) Assistant Engineer Cable,
Construction,
Telecom Department,
Opp: Jubilee Baug,
Rajkot.

..... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

C.A.No. 22/92

and

M.A. 434/1992

in

O.A. 341/1988

Date: 9.3.1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

The learned advocates for the parties are present. M.A. 434/92 is filed by the applicant for production of copy of application for withdrawal of the Recovery Application No. 7/92. Production allowed. M.A. 434/92 is disposed of. The learned advocate Mr. Akil Kureshi for the respondents seeks permission to file a telex message from the respondents to show that the applicant has been reinstated in service on 1st January, 1993 and the backwages of Rs.7167/- have been paid to him on 4th February, 1993. Mr.B.B.Gogia, learned advocate for the applicant is satisfied with

this telex message. The learned advocate for the
~~is~~ respondents permitted to produce this telex message
on record. In view of this telex message, the
learned advocate for the applicant submits that the
contempt application ~~be~~ disposed of. Hence we pass
the following order.

O R D E R

Contempt Application No. 22/1992 is
~~as~~ disposed of. The respondents ~~are~~ ^{have} complied with the
order of this Tribunal. Notices are discharged.



(V.Radhakrishnan)
Member (A)



(R.C.Bhatt)
Member (J)

vtc.

DATE	OFFICE REPORT	1343192 ORDERS CA 122193 / NOA 1341188
9/3/93		<p>Mr. B.B. Gogia, Adv. for the applicant present, Mr. Akil Kuroshi, Adv. for the respondents present.</p> <p>Oral order dictated and pronounced in open court.</p> <p>(V Radhakrishnan) / (R.C. Bhatt) member (A) member (S)</p>

DATE	OFFICE REPORT	ORDERS.
(16) 15.12.92		Mr. Gogia for the applicant has sent a leave note. None for the respondents. Call on 19th January, 1993. <i>MR</i> <i>UR</i> (R.C.Bhatt) Member (J) (N.V.Krishnan) Vice Chairman
19.1.1993.		None for the applicant. Call on 23.1.1993. <i>UR</i> (B.S.Begde) (N.V.Krishnan) Member (J) Vice Chairman
	AIT	
23.2.93 31		Mr. Gogia, advocate for the applicant has filed a sick note. Mr. Kureshi, learned advocate for the respondents submits that the respondents have complied with the order of this Tribunal. He submitted that the concerned respondents will file reply to show that the order of the Tribunal is fully complied with. The matter kept for further orders on 09.3.93. <i>UR</i> <i>Res</i> (V.Radhakrishnan) (R.C.Bhatt) Member (A) Member (J)
		*ss

CA/22/92 in OA 341/88

Date	Office Report	ORDER
13-10-92 25		<p>Shri Gogia for the applicant. Shri Akil Kureshi for the respondent. The reply has not been filed. The respondent should substantiate the statement made in para 6 of their reply.</p> <p>List again on 17th Of November 1992.</p> <p><i>rcb</i> <i>nk</i></p> <p>(R.C.Bhatt) (N.V.Krishnan)</p> <p>Member (J) Vice Chairman</p> <p>*AS.</p>
(18) 17.11.92		<p>Present: Mr.B.B.Gogia, Adv/Apt. Mr. Akil Kureshi, Adv/Res.</p> <p>Mr. Gogia has sent a leave note. Reply has been filed by the respondents Call on 15th December, 1992.</p> <p><i>rcb</i> <i>nk</i></p> <p>(R.C.Bhatt) (N.V.Krishnan)</p> <p>Member (J) Vice Chairman</p> <p>vtc.</p>

C.A./22/92

in

O.A./341/88

Date	Office Report	Order
28.7.92 (24)	<p>Rsp. Submitted in Form III Notice served on both the respondents</p> <p>R.C. Bhatt 3.8.92 S.O.</p>	<p>Present: Mr. B.B. Gogia, Adv./App. Mr. Akil Kureshi.</p> <p>Heard. Issue notice in form no. 3 to respondents. Call on 8th September, 92.</p> <p><i>AS</i></p>
(12) 08/09/92		<p><i>AS</i></p> <p>(R.C. Bhatt) Member (J)</p> <p>Shri Akil Kureshi, Adv./Res. enters appearance for the respondents. He seeks four weeks time which is granted. Call on 13th October, 1992.</p> <p><i>AS</i></p> <p>(N.V. KRISHNAN) Vice Chairman</p>